

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 179/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1200 MW wind power projects (Tranche-XIX) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 26.07.2023 of the Ministry of Power, Government of India, as amended from time to time and interpreted and modified by the Central Government vide communications/ notifications.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : K.P. Energy Limited and Ors.

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Shikha Ohri, Advocate, SECI
Ms. Kartik Sharma, Advocate, SECI

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 1200 MW wind power projects (Tranche-XIX) connected to the Inter-State Transmission System (ISTS) through a competitive bidding process conducted as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects*" dated 26.7.2023 issued by the Ministry of Power, Govt. of India. The learned counsel also submitted that, subsequent to the filing of the Petition, the Petitioner has signed the PPAs and PSAs for 540 MW and may be permitted to place the same on record by way of an additional affidavit.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents;
- (b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
- (c) The Petitioner to file the following information/ clarification, on an affidavit, within two weeks:
 - (i) Brief note on the competitiveness of the tariff discovered in this case vis-à-vis the tariff discovered in the contemporaneous tenders.

(ii) Copies of the PPAs and PSAs signed so far.

3. The matter will be listed for the hearing on **9.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)